organisational strength or relevant expertise to handle such large and sensitive assignments; and

(d) whether it it also a fact that many audit firau indicted by die Joint Parliamentary Com-mklee in the banking-scam have been reappointed even before the completion of enquiry on their role?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY) : (a) No. Sir.

(b) and (c) The norms for- empanelment of Statutory Central Auditors have been recommended by the Standing Advisory Committee (SAC) constituted by RBI for public sector banks. These norms inter-alia stipulate that the firm should have a minimum of 6 full-time Chartered Accountants including 4 full-time partners, of which one should be FCA The norms prescribed by SAC ensure that the concerned auditors have requisite organisational strength and expertise

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5420, SHRI B. K. HARJPRA5AD : W01 the Minister of FINANCE be pleased to state .

(a) Whether it is fact that there have been certain specific irregularities in die process of Central Bank of India's disbursement of loam worth more dun Rs. 400 crores to select corporate sector

(b) if so, who are the beneficiaries of this disbursement and die amounts of loans advanced to each of them;

(c) whether it is a fact that RBI in its communication dated October 11, 1991 had cautioned die Central Bank of India to exceriae utmost care to ensure the proper end-use of funds and If so. why die Central Bank of India flouted me RBTs directives; and

(d) What is the quantum of such advance* now oonsiderad to be unrecoverable or sticky?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY) : (a) and <b) Reserve Bank of India (RBI) has reported

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6 at iu scrutiny of the relatively large advances sanctioned by the Central Bank of India during the year 1991-92 has revealed certain irregularities. RBTs scrutiny report has not given any aggregate figure of me limits sanctioned or outstanding in such accounts. However, Central Bank of India has reported that total present exposure in the 19 accounts covered in RBI scrutiny is Rs. 191.79 crores.

(c) Information is being collected and will be laid on the Table of the House.

(d) Central Bank of India has reported that out of its total exposure of Rs. 191.79 crores in cases covered in RBTs scrutiny Rs. 30.48 crores relates to doubtful and loss asset accounts.

मत्त्त में जनिवासी मारतीयों हारा निवेश

5421. डी सुरेन्द्र चिंड मण्डारी : क्या विक्त मंत्री का बताने की कृप करेंगे कि :

(क) पूर्वी एकिंग, परिथमी एकिंग, क्रिटेन और उम्मेरिजा में रहने करते एक स्तब्ध बरहर से अभिक, 50 हजर से एक आपा बस्तर तक और 50 साम्रा डाकार से कम ताथ पाले किंतने भारतीयों ने निवेश किया है:

(क) अवेब काले के लिये सनिष्ठुक मारजीयों ने निवेक न करने के एक कारण विये हैं और

(ग) इस संबंध में लगिकसी प्रारक्षेत्रों को पेक्ष ता रही कठिमाबुकों को ड्वा करने के लिए सरकार बारा जन्म उपाध किवे क रहे हैं खौर क्या कोवन बनाई का रही है?

विक्त मंत्रालय में राज्य मंत्री (डी एम० वी० चन्द्रहोस्तर पूर्ति): (क) सरकार हमा विक्रिप्ट जान वर्गे के ठडर अचल विक्रिप्ट डेन्न से आने कतो अनिवासी मारतीयों (एन० आर० आई०) हारा किए गए निवेसों से संगण्डित आंकडे नडीं रखे जा रहे हैं।

(8) और (ग) अनियासी मारलेप्टें करा पता लगाई गई निवेत संबंधि बाचाओं थर, सरकार क्रम अन्ध अधिक तौर निवेत्र संबंध नीतिगत सुचारों के माग के रूप में निरन्तर आजा पर जाल दिया वा रहा है।

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5422. SHRI SOMAPPA R. BOMMAI Will «he Minister of FINANCE be pleased to Sate: